IN THE COURT OF CHIEF METROPOLITAN MAGISTRATE, TIS

HAZARI COURTS, DELHI.

CC NO:--------2003

SECURITIES AND EXCHANGE BOARD OF INDIA, (a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992),

Having its Regional Office at Rajendra

Place, New Delhi represented by its Asst.

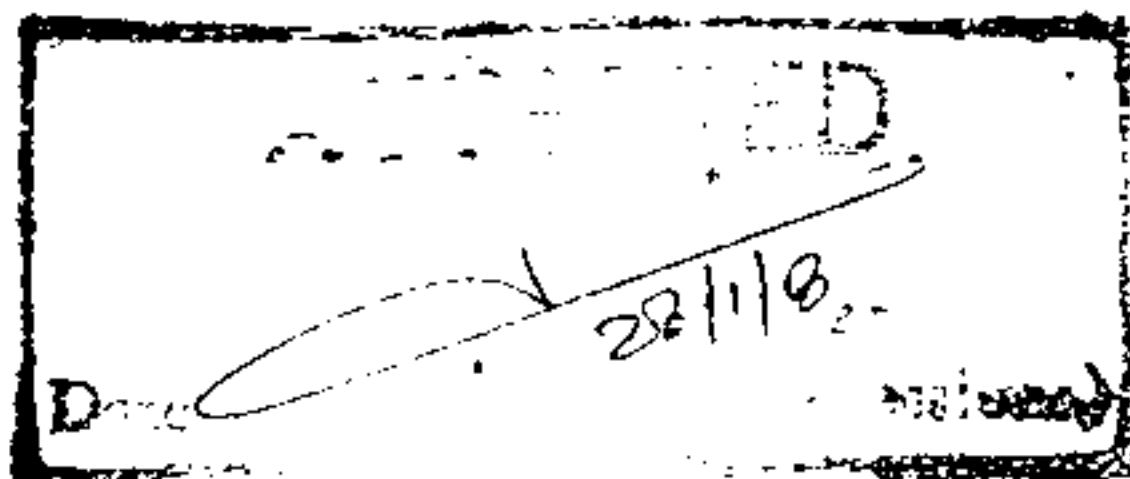General Manager, Mr. JYOTI JINDGAR.   ...COMPLAINANT

VERSUS

1. M/s Career Agriculture Finance & Plantation Ltd.
   Having its Regd Office at
   Station Road
   Badmer-344001,
   Rajasthan

2. Sh. M.K. Bhoot (Director)
   Azad Chowk,
   Barmar-344001

3. Sh. H.R. Khatri (Director)
   Azad Chowk,
   Barmar-344001

4. Sh. N.K. Bhoot (Director)
   Azad Chowk,
   Barmar-344001

                                          ....ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24 (1) & 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992
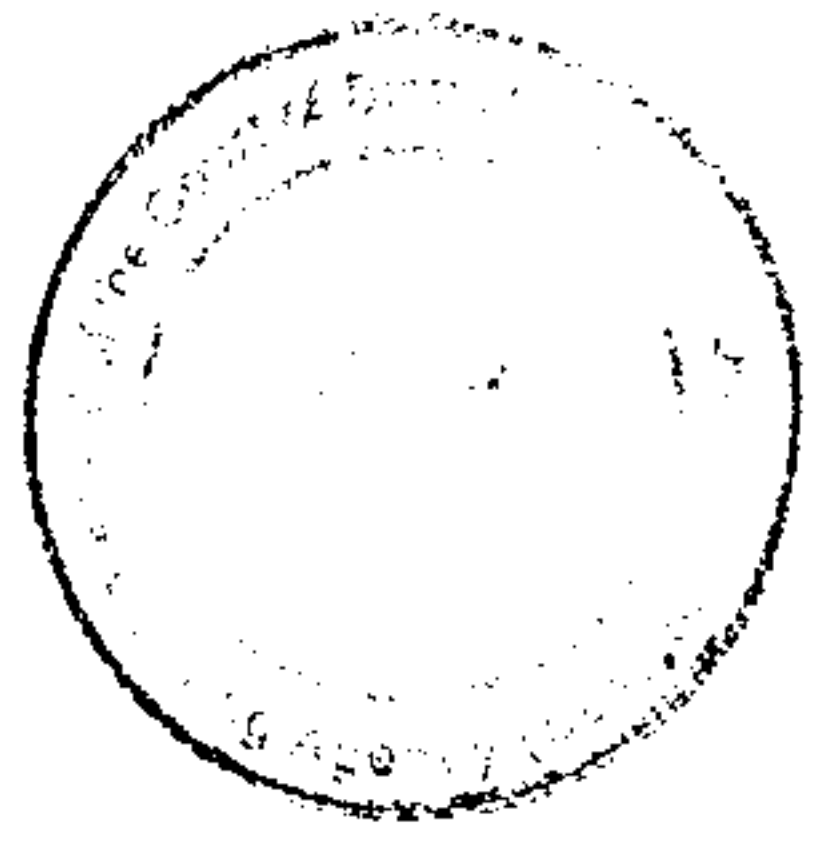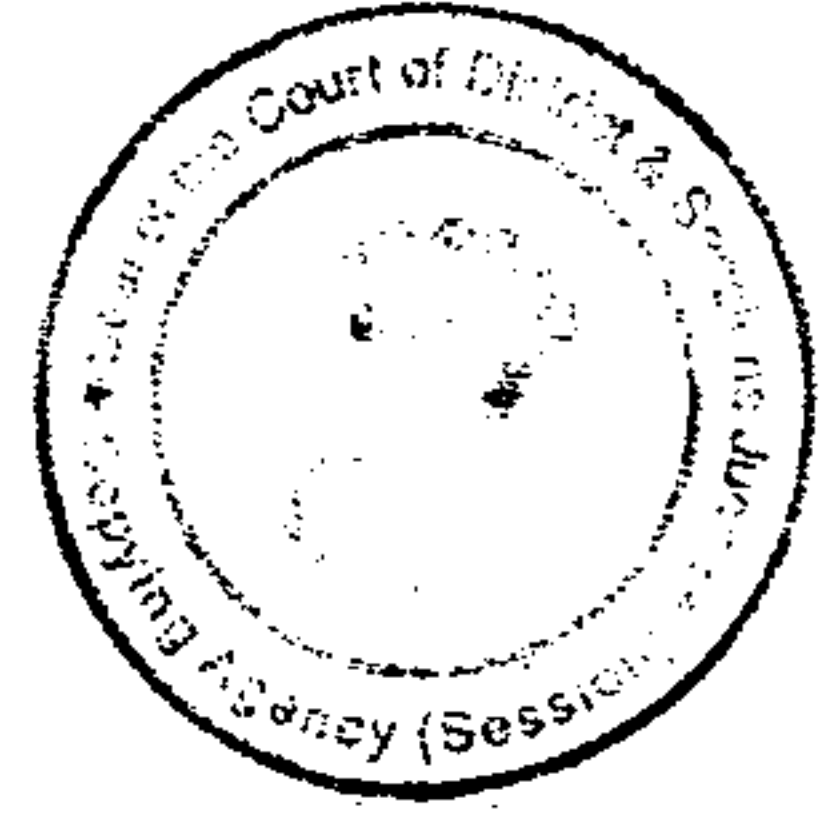
MAY IT PLEASE YOUR HONOUR:

6905
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GD notes

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45/-

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55/-

25/11/8
5/2/8

CC No. 52/2005

<u>11.01.2008</u>

Present : Sh. G.D. Gupta, Advocate for SEBI

None for accused,

Process Server who had executed processes of accused nos. 2 to 4 is present. His statement has been recorded. Ld. counsel for SEBI has placed on record a citation to show that processes under Section 82 Cr.P.C. pertaining to accused nos.2 to 4 were published in the newspaper, "The Statesman". In view of the said statement and the citation, I am satisfied that accused nos. 2 to 4 have either absconded or concealed themselves. Hence they are declared proclaimed offenders.

Witness Ms. Jyoti Jindger is present and her statement under Section 299 Cr.P.C. has been recorded. In view of these facts, learned counsel states that the present file be consigned to record room with a liberty to SEBI to get it reopened in case fresh addresses of accused nos.1 to 4 are traced in future at any time. <u>It is ordered accordingly.</u> <u>File be consigned to record room with the said direction.</u>

(PADAM KANT SAXENA)
ADDL. SESSIONS JUDGE:
DELHI 11.01.2008